

**The Societies Registration (Nagaland Third Amendment)  
Act, 2009. (Act No. 1 of 2009)**

Received the assent of the Governor of Nagaland on 25/02/2009 and published  
in the Nagaland gazette Extraordinary dated: 17th of March, 2009.

An  
-Act-

To further amend the Societies Registration Act, 1860 in its application to the  
State of Nagaland.

BE it enacted by the Nagaland Legislative Assembly in the Fifty-eight year of  
the Republic of India as follows:

**Short title and commencement**

1. (1) This Act may be called the Societies Registration (Nagaland Third Amendment) Act, 2008.
- (2) It shall extend to the whole of Nagaland.
- (3) It shall come into force at once.

Amendment of section 3 of the Societies Registration Act, 1860

2. In the Societies Registration Act, 1860 (Central Act 21 of 1860), in its application to the State of Nagaland, for the existing section 3, the following sections 3 and 3A shall be substituted, namely:-

“3 (1) Upon such memorandum and certified copy being filed along with particulars of the address of the Society’s office which shall be its registered address by the Secretary of the Society on behalf of the persons subscribing to the memorandum, the Registrar shall certify under his hand that the Society is registered under this Act and there shall be paid to the Registrar for every such registration a fee of Rs. 2,000 (Rupees two thousand only) which may be varied, from time to time, by the State Government by notification in the official gazette:

Provided that the Registrar may, in his discretion, issue public notice or specific notices to such persons as he thinks fit for inviting objections, or effect necessary verifications through the Deputy Commissioners concerned, in regard to the proposed registration and also consider all objections that may be received by him before registering a society.

- (2) Notwithstanding anything in these Act, the Registrar may refuse to register a society, if after giving an opportunity to show cause against such refusal, he is satisfied that -

- (a) the name of the society is identical with that of any other society previously registered under the Act;
  - (b) the name of the society sought to be registered uses any of the words, namely, Union, State, Land Mortgage, Land Development, Cooperative or any words expressing or implying the sanction, approval or patronage of the Central or any State Government, or any word which suggests or calculates to suggest any connection with any local authority or corporation or body constituted by or under any law for the time being in force, or as such, is otherwise likely to deceive the public or the members of any other society previously sought to be registered under this Act.
- 3A. (1) A certificate of registration issued under section 3 shall remain valid for a period of two years from the date of issue and before the commencement of this act, shall be valid for two years from the date of commencement of this act.
- (1) All certificates of registration shall be renewed within 3 months of the date of expiration of the validity period as specified in the foregoing sub-section, and a renewal shall be valid only for two years from the date of expiration of the original validity period.
  - (4) Every application for renewal shall be accompanied by a list of members of the managing body elected after the registration of the society or after the renewal of registration, as the case may be, and a renewal fee of Rs 500 (Rupees five hundred only), which may be varied, from time to time, by the state Government by notification in the official gazette. Provided that the Registrar may dispense with any of the documents required for renewal if sufficient evidence is adduced proving loss or destruction of such documents.
  - (5) A society which fails to renew its registration shall be de-registered from being a society at the expiration of 3 months from the date of expiration of the validity period.

Provided that the Registrar, for sufficient reason to be recorded in writing, may allow an application for renewal made not later than 12 months from the date of expiration of the validity period, after realizing a penalty renewal fee along with the application which shall be four times of the normal renewal fee.